

wil mean nothing when there is a fear of property and fear of life, when children cannot go to schools safely. What is the use of opening schools when the children are likely to be kidnapped on the way? (*Interruption*). Therefore, there is nothing peculiar in that and I may assure the hon. Member that all the administrative matters that were raised here will be looked into. The Secretaries of most of the spending departments are here. They have watched the proceedings of this House. Whatever suggestions have been made here will certainly be examined by the Secretaries and by the Governor ultimately. I need not go into all the matters like Raj Bhawan expenditure and so on which have been raised. I do not know how any State Government can function without a residence for the Governor, as long as we have got the Governor under the Constitution. After all, when there is a Governor, we must give him residence and things like that. As Shri Jagannatha Rao has stated, since the seat of the Government is Bhuvaneshwar, the Governor has also to be there, instead of being at Puri or Cuttack.

I am very happy that hon. Members have given very useful suggestions. There was the complaint that there was lack of time and the budget papers were given to hon. Members only yesterday. In spite of that, they were able to come forward with very useful suggestions. I do not know what would have happened if we had supplied those papers two or three days ago, when without any time they have given so many very useful suggestions, and seven hon. Members have participated in the debate. All the administrative matters will be looked into by the Governor. I am thankful to the hon. Members for having given me an opportunity to defend the budget prepared by a Ganatantra Parishad Ministry.

16.42 hrs.

#### ORISSA\* DEMANDS FOR GRANTS ON ACCOUNTS

**Mr. Speaker:** I shall now put to vote the Demands for Grants on Account in respect of the State of Orissa for 1961-62.

The question is:

"That the respective sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President on account out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of the following Demands entered in second column thereof:

Demands Nos. 1 to 51, 53 to 55, 57, 58 and 60.

*The motion was adopted*

[*The motions for Orissa Demands for Grants on Account which were adopted by the Lok Sabha are reproduced below—Ed.*]

#### DEMAND NO. 1—ELECTION AND OTHER EXPENDITURE RELATING TO THE HOME DEPARTMENT

"That a sum not exceeding Rs. 6,67,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Election and other Expenditure relating to the Home Department'."

#### DEMAND NO. 2—JAILS

"That a sum not exceeding Rs. 6,22,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of

\*Moved with the recommendation of the President.

[Mr. Speaker]

payment during the year ending the 31st day of March, 1962, in respect of 'Jails'."

**DEMAND No. 3—POLICE**

"That a sum not exceeding Rs. 38,46,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Police'."

**DEMAND No. 4—EXPENDITURE RELATING TO THE PLANNING AND CO-ORDINATION AND POLITICAL AND SERVICES DEPARTMENTS**

"That a sum not exceeding Rs. 8,00,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Expenditure relating to the Planning and Co-ordination and Political and Services Departments'."

**DEMAND No. 5—COMMUNITY DEVELOPMENT PROJECTS, ETC.**

"That a sum not exceeding Rs. 73,41,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Community Development Projects, etc'."

**DEMAND No. 6—RIVER VALLEY DEVELOPMENT**

"That a sum not exceeding Rs. 2,78,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending

the 31st day of March, 1962, in respect of 'River Valley Development'."

**DEMAND No. 7—EXPENDITURE ON DISPLACED PERSONS**

"That a sum not exceeding Rs. 85,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Expenditure on Displaced Persons'."

**DEMAND No. 8—STAMPS**

"That a sum not exceeding Rs. 29,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Stamps'."

**DEMAND No. 9—MINISTERS, CIVIL SECRETARIAT AND OTHER EXPENDITURE RELATING TO THE FINANCE DEPARTMENT.**

"That a sum not exceeding Rs. 12,06,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Ministers, Civil Secretariat and Other Expenditure relating to the Finance Department'."

**DEMAND No. 10—PENSIONS**

"That a sum not exceeding Rs. 6,90,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Pensions'."

**DEMAND NO. 11—EXPENDITURE RELATING TO THE EDUCATION DEPARTMENT**

“That a sum not exceeding Rs. 91,15,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of ‘Expenditure relating to the Education Department’.”

**DEMAND NO. 12—TAXATION**

“That a sum not exceeding Rs. 2,49,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of ‘Taxation’.”

**DEMAND NO. 13—LAND REVENUE**

“That a sum not exceeding Rs. 30,84,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of ‘Land Revenue’.”

**DEMAND NO. 14—EXCISE**

“That a sum not exceeding Rs. 3,58,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of ‘Excise’.”

**DEMAND NO. 15—REGISTRATION**

“That a sum not exceeding Rs. 1,01,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of ‘Registration’.”

**DEMAND NO. 16—DISTRICT ADMINISTRATION AND OTHER EXPENDITURE RELATING TO THE REVENUE DEPARTMENT**

“That a sum not exceeding Rs. 42,26,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of ‘District Administration and Other Expenditure relating to the Revenue Department’.”

**DEMAND NO. 17—EXPENDITURE RELATING TO THE INDUSTRIES DEPARTMENT**

“That a sum not exceeding Rs. 49,76,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of ‘Expenditure relating to the Industries Department’.”

**DEMAND NO. 18—CIVIL AND SESSIONS COURT AND OTHER EXPENDITURE RELATING TO THE LAW DEPARTMENT**

“That a sum not exceeding Rs. 4,66,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of ‘Civil and Sessions Court and Other Expenditure relating to the Law Department’.”

**DEMAND NO. 19—STATIONERY AND PRINTING AND OTHER EXPENDITURE RELATING TO THE COMMERCE DEPARTMENT**

“That a sum not exceeding Rs. 7,06,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment

[Mr. Speaker]

during the year ending the 31st day of March, 1962, in respect of 'Stationery and Printing and Other Expenditure relating to the Commerce Department'."

**DEMAND NO. 20—LABOUR AND EMIGRATION AND EMPLOYMENT ORGANISATION**

"That a sum not exceeding Rs. 3,38,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Labour and Emigration and Employment Organisation'."

**DEMAND NO. 21—TRIBAL AND RURAL WELFARE DEPARTMENT**

"That a sum not exceeding Rs. 39,80,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Tribal and Rural Welfare Department'."

**DEMAND NO. 22—MEDICAL AND OTHER EXPENDITURE RELATING TO THE HEALTH DEPARTMENT**

"That a sum not exceeding Rs. 29,78,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Medical and Other Expenditure relating to the Health Department'."

**DEMAND NO. 23—PUBLIC HEALTH**

"That a sum not exceeding Rs. 13,22,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which

will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Public Health'."

**DEMAND NO. 24—IRRIGATION**

"That a sum not exceeding Rs. 1,12,63,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Irrigation'."

**DEMAND NO. 25—CIVIL WORKS**

"That a sum not exceeding Rs. 1,11,03,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Civil Works'."

**DEMAND NO. 26—STATE LEGISLATURE**

"That a sum not exceeding Rs. 1,09,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'State Legislature'."

**DEMAND NO. 27—PUBLIC WORKS COMMON ESTABLISHMENT AND OTHER EXPENDITURE RELATION TO THE WORKS DEPARTMENT**

"That a sum not exceeding Rs. 10,11,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Public Works Common Establishment and Other Expenditure relating to the Works Department'."

**DEMAND NO. 28—ELECTRICITY SCHEMES**

"That a sum not exceeding Rs. 49,76,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Electricity Schemes'."

**DEMAND NO. 29—TAXES ON VEHICLES**

"That a sum not exceeding Rs. 2,20,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Taxes on Vehicles'."

**DEMAND NO. 30—TRANSPORT SCHEMES**

"That a sum not exceeding Rs. 20,16,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Transport Schemes'."

**DEMAND NO. 31—FOREST**

"That a sum not exceeding Rs. 21,28,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Forest'."

**DEMAND NO. 32—FISHERIES**

"That a sum not exceeding Rs. 4,84,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Fisherries'."

**DEMAND NO. 33—CO-OPERATION**

"That a sum not exceeding Rs. 7,57,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Co-operation'."

**DEMAND NO. 34—CONTRIBUTION TO LOCAL BODIES**

"That a sum not exceeding Rs. 2,75,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Contribution to Local Bodies'."

**DEMAND NO. 35—ANIMAL HUSBANDRY**

"That a sum not exceeding Rs. 14,92,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Animal Husbandry'."

**DEMAND NO. 36—PUBLIC RELATIONS**

"That a sum not exceeding Rs. 2,90,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Public Relations'."

**DEMAND NO. 37—AGRICULTURE**

"That a sum not exceeding Rs. 25,68,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Agriculture'."

**DEMAND 38—SUPPLY DEPARTMENT**

"That a sum not exceeding Rs. 3,63,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Supply Department'."

**DEMAND No. 39—HIRAKUD DAM PROJECT**

"That a sum not exceeding Rs. 12,70,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Hirakud Dam Project'."

**DEMAND No. 40—COMMUNITY DEVELOPMENT PROJECTS**

"That a sum not exceeding Rs. 4,40,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Community Development Project'."

**DEMAND No. 41—LOANS TO LOCAL FUNDS, GOVERNMENT SERVANTS, ETC.**

"That a sum not exceeding Rs. 28,75,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Loans to Local Funds, Government servants etc.'"

**DEMAND No. 42—COMPENSATION FOR ABOLITION OF ZAMINDARY SYSTEM AND OTHER EXPENDITURE RELATING TO REVENUE DEPARTMENT.**

"That a sum not exceeding Rs. 14,91,000 be granted to the President, on Account, out of the

Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Compensation for abolition of Zamindary system and Other Expenditure relating to Revenue Department'."

**DEMAND No. 43—ELECTRICITY SCHEMES OUTSIDE THE REVENUE ACCOUNT AND OTHER EXPENDITURE RELATING TO THE WORKS DEPARTMENT**

"That a sum not exceeding Rs. 2,62,95,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Electricity schemes outside The Revenue Account and Other Expenditure relating to the Works Department'."

**DEMAND No. 44—AGRICULTURAL IMPROVEMENTS AND RESEARCH**

"That a sum not exceeding Rs. 11,64,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Agricultural improvements and research'."

**DEMAND No. 45—STATE SCHEMES OF GOVERNMENT TRADING**

"That a sum not exceeding Rs. 50,99,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'State Schemes of Government Trading'."

**DEMAND No. 46—ROAD TRANSPORT SCHEMES**

"That a sum not exceeding Rs. 33,000 be granted to the

President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Road Transport schemes'."

**DEMAND NO. 47—CAPITAL OUTLAY ON PUBLIC HEALTH AND CAPITAL ACCOUNT OF CIVIL WORKS RELATING TO HEALTH (L.S.G.) DEPARTMENT**

"That a sum not exceeding Rs. 5,66,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital outlay on Public Health and Capital Account of Civil works relating to Health (L.S.G.) Department'."

**DEMAND NO. 48—CAPITAL OUTLAY ON INDUSTRIAL DEVELOPMENT**

"That a sum not exceeding Rs. 4,53,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital outlay on Industrial Development'."

**DEMAND NO. 49—CAPITAL OUTLAY ON PORTS (CHANDBALI)**

"That a sum not exceeding Rs. 16,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital outlay on Ports (Chandballi)'."

**DEMAND NO. 50—CAPITAL OUTLAY ON PORTS (PARADIP)**

"That a sum not exceeding Rs. 13,68,000 be granted to the

President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital outlay on Ports (Paradip)'."

**DEMAND NO. 51—SUBSIDISED INDUSTRIAL HOUSING SCHEME**

"That a sum not exceeding Rs. 83,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Subsidised Industrial Housing Scheme'."

**DEMAND NO. 53—CAPITAL ACCOUNT OF OTHER WORKS RELATING TO HOME DEPARTMENT**

"That a sum not exceeding Rs. 60,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Account of Other Works relating to Home Department'."

**DEMAND NO. 54—CAPITAL OUTLAY ON FOREST**

"That a sum not exceeding Rs. 2,20,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Outlay on Forest'."

**DEMAND NO. 55—CAPITAL EXPENDITURE RELATING TO DEVELOPMENT (CO-OPERATION) DEPARTMENT**

"That a sum not exceeding Rs. 3,12,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which

[Mr. Speaker]

will come in course of payment during the year ending the 31st day of March, 1962, in respect of "Capital Expenditure relating to Development (Co-operation) Department".

**DEMAND NO. 57.—CAPITAL EXPENDITURE  
RELATING TO DEVELOPMENT (VETERI-  
NARY) DEPARTMENT**

"That a sum not exceeding Rs. 1,27,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Expenditure relating to Development (Veterinary) Department'."

**DEMAND NO. 58—CAPITAL ACCOUNT  
OF OTHER WORKS RELATING TO THE  
PLANNING AND CO-ORDINATION  
(GRAM PANCHAYAT)  
DEPARTMENT**

"That a sum not exceeding Rs. 1,17,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Account of other works relating to the Planning and Co-ordination (Gram Panchayat) Department'."

**DEMAND NO. 60—CAPITAL ACCOUNT OF  
CIVIL WORKS**

"That a sum not exceeding Rs. 68,75,000 be granted to the President, on Account, out of the Consolidated Fund of the State of Orissa to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Account of Civil works'."

16.43 hrs.

**ORISSA APPROPRIATION (VOTE  
ON ACCOUNT) BILL\***

**The Minister of Revenue and Civil  
Expenditure (Dr. B. Gopala Reddi):**  
I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1961-62.

**Mr. Speaker:** The Question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1961-62."

*The motion was adopted.*

**Dr. B. Gopala Reddi:** I introduce the Bill.

I beg to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1961-62, be taken into consideration."

**Mr. Speaker:** The Question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Orissa for the services of a part of the financial year 1961-62, be taken into consideration."

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Long Title stand part of the Bill".

*The motion was adopted.*

*Clauses 2 and 3, the Schedule, clause 1, the Enacting Formula and the Long Title were added to the Bill.*

**Dr. B. Gopala Reddi:** I beg to move:

"That the Bill be passed"

\*Published in the Gazette of India Extraordinary Part II-Section 2, dated 28-3-61.

†Introduced and moved with the recommendation of the President.